

PART IV

GOVERNMENT OF PUNJAB

EXCISE AND TAXATION COMMISSIONER'S OFFICE,
PUNJAB, PATIALA

CORRIGENDUM

The 13th May, 2016

In the Government of Punjab, Excise and Taxation Commissioner's Office, Punjab, Patiala, Notification No. G.S.R. 19/P.A.1/1914/S.59/Amd.(127)/2016, dated the 23rd March, 2016, published in the Punjab Government Gazette (Extraordinary) dated the 24th March, 2016, in clause 5, FOR- "the Excise Commissioner may, if satisfied that a part of allotment of Units or Groups or zones in such area shall adversely affect the State revenue, or that it may impinge upon the smooth administration of excise laws in such area, he may cancel the allotment procedure for that particular area", READ- "or allotment of a licensing unit or group of licensing units in a particular region/area does not seem to be in interest of the State revenue, the Excise Commissioner may cancel the process of allotment of that region/area".

RAJAT AGARWAL,

Excise Commissioner, Punjab.

1011/05-2016/Pb. Govt. Press, S.A.S. Nagar